

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER &
SHRI BIJAYANANDA PRUSETH, ACCOUNTANT MEMBER
ITA No. 723/SRT/2024 (AY: 2016-17)
(Hybrid Hearing)

Ravi Sambhwani, 6/1821, 3 rd Floor, Office No. A/301, Bhojabhai No Tekro, Mahidharpura, Surat - 395003	Vs.	The ITO, Ward – 2(3)(6), Surat
स्थायीलेखासं./जीआइआरसं./PAN/GIR No.: CGCPS8252E		
(Appellant)		(Respondent)

Appellant by	Shri Brijesh Vyas, AR
Respondent by	Shri Mukesh Jain, Sr. Dr
Date of Hearing	15/01/2025
Date of Pronouncement	16/01/2025

आदेश / ORDER

PER BIJAYANANDA PRUSETH, AM:

This appeal by the assessee emanates from the order passed under section 250 of the Income-tax Act, 1961 (in short, 'the Act') dated 10.05.2024 by the learned Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi [in short, 'CIT(A)'] for the assessment year (AY) 2016-17.

2. The learned Authorized Representative (Id. AR) of the assessee submitted that assessee has opted the benefit of the Direct Tax Vivad Se Vishwas Scheme, 2024 (in short 'the VSVS, 2024'). A copy of Form No.2 issued by the PCIT on 02.01.2015 is filed before the Tribunal. The Id. AR of

the assessee submitted a copy of letter dated 07.01.2025 to withdraw the appeal under VSVS, 2024.

3. We have heard both the parties and perused the materials available on record. We have also gone through the Form No.2, dated 02.01.2025 filed by the assessee to opt the benefit of 'VSVS, 2024'. The Id. Sr. DR of the revenue did not have any objection if the said appeal is withdrawn by the assessee. Consequently, we treat this appeal as withdrawn.

4. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced on 16/01/2025 in the open court.

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER

Sd/-
(BIJAYANANDA PRUSETH)
ACCOUNTANT MEMBER

Surat, Dated: 16/01/2025
SAMANTA

Copy to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR
6. Guard File

// TRUE COPY //

By order

Assistant Registrar/Sr. PS/PS
ITAT, Surat